

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**

[Through Physical hearing/VC Mode (Hybrid)]

**ITEM No.11
I.A.Nos.28/2024 & 03/2024 in
C.P.(IB)No.113/BB/2022**

IN THE MATTER OF:

M/s. Apartment Buyers Consumer Association ... Petitioner
Vs.
M/s. Dreamz Infra India Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 05.04.2024

CORAM:

**SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP : Mrs. P. Chithra Nirmala with
Mrs. R. Bhuvaneshwari, RP

ORDER

I.A. (Plan) No.03/2024:

1. Heard the Ld. Counsel appearing for the RP.
2. Ld. Counsel for the RP/Applicant is directed file the following documents:
 - a. An affidavit regarding eligibility of the Resolution Applicant has to be file as per Section 29A of IBC, 2016 along with Due Diligence Report (DDR) of the RP under Regulation 36A (8) of the IBBI (IRP for Corporate Persons) Regulations, 2016 along with net worth certificate of Bharath Hitech Builders Private Limited and Noida Holdings Private Limited as on 31.03.2023.
 - b. Performance Bank Guarantee as per Regulation 36(4)(a);
 - c. Detailed clarification for the Source of Fund with respect to the infusion of fund by Resolution Applicant for an amount of Rs.17.30 Crores.
 - d. An Affidavit as per Regulation 31A for paying the applicable Regulatory Fee to the IBBI.

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- e. Affidavit regarding pending litigations, if any, of the Corporate Debtor;
3. Two weeks' time is granted to the RP to file the above documents/ explanations.
4. List the case with other IA on **28.05.2024**.

-Sd-

**MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)**

-Sd-

**K. BISWAL
MEMBER (JUDICIAL)**

Shruthi